

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

IN

ORIGINAL APPLICATION NO. 453 OF 2024

(Under Section 18(1) read with Section 14 of the National Green Tribunal Act,
2010 and Rule 8 of the NGT (Practice and Procedure) Rules, 2011)

IN THE MATTER OF:

Sampurna Nand

...Original Applicant

VERSUS

M/s RK Construction Company

...Respondents

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Through



Ayush Mishra
Advocate for Respondent No.1
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Email: office.ayushmishra@gmail.com
Contact: 9515339706

Date: 28.01.2026

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**COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.
1 I.E. RK CONSTRUCTION COMPANY**

TO,

THE HON'BLE CHAIRMAN AND HIS OTHER COMPANION
MEMBERS OF THE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI.

A HUMBLE APPLICATION OF
THE APPLICANT ABOVE-NAMED:

MOST RESPECTFULLY SHEWETH:

1. The Answering Respondent is the proprietor of a Stone Crusher Unit
under the name and style of M/s RK Construction Company which is

situated at Village Sonpur, Prajna – Bhagwat, Tehsil Chunar, District Mirzapur, Uttar Pradesh.

2. That M/s R.K. Construction Company is a private enterprise registered with the Ministry of Micro, Small & Medium Enterprises having Udyam Registration no. UP-57-0001474.
3. That the Hon'ble Tribunal, vide its order dated 10.12.2025 directed the Respondent to file a compliance affidavit mentioning the details of borewell, CCTV, wind breaking walls etc.
4. That with respect to the installation of borewell and UP Ground Water Authority, it is submitted that the Respondent has a 01 borewell unit of 06x06 inch of which the Respondent has the Ground Water Clearance Certificate from the UP Ground Water Authority. Thus, the Respondent does not use water from any outside tanker.
5. That with respect to the CCTV Installation, it is submitted that the Respondent crusher has 09 units of CCTV installed at various locations with relevant CP IP Cam to monitor the same. Photographs of the same are annexed collectively with **ANNEXURE NO. 2(Colly)** to this Affidavit.

6. That with respect to the green belt, it is submitted that the Respondent has duly developed proper green belt three-layer thick which contains, among others, plantations of *Arjun*, *Kesemiya*, *Plumeria Alba*, *Grevillea Rubusta*, *Erinthina Indica*, *Imali*, *Celodrendren* etc. The details of the total 1760 plantations are listed below:

- **Arjun – 200 Tree**
- **Imali – 250 Tree**
- **Kesemiya – 50 Tree**
- **Plumeria Alba – 110 Tree**
- **Grevillea Rubusta – 50 Tree**
- **Erinthina Indica – 50 Tree**
- **Anthocephalus Cadamba – 50 Tree**
- **Celodrendren (Shrubs) – 1000 Tree**

7. That with respect to the wind breaking wall, it is submitted that the Respondent has installed GI/MS/Brick wind breaking wall of height of 3-ft more than the highest node of the crusher along the periphery of crusher. The total length of boundary wall is around 760 meters and the wall is at approximately 4.27 meters height i.e. 14 ft. Photograph of the same are collectively annexed in **ANNEXURE NO. 2 (Colly)** to the Affidavit.

8. That with respect to the source of mined material, it is submitted that the Respondent purchases the same from legally operating active mines in the area and uses the said product as raw material for its crusher plant.

Additional Compliance:

9. That the compliance affidavit filed by UPPCB dated 29.10.2025 also reveals the status of complete Compliance.
10. That the Respondent is also appending in Annexure No. 1 a tabular chart providing a checklist as per the CPCB guidelines so as to demonstrate the genuine status and efforts of the Respondent to reach complete compliance of all relevant guidelines.
11. That the Respondent undertakes water sprinkling (with adequate designed nozzles) to control process emission and dust suppression in scientific manner to maintain Ambient Quality as per CPCB norms. Photograph of the same are collectively annexed in **ANNEXURE NO. 2 (Colly)** to the Affidavit.

12. That the plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall), conveyer belts are covered and the ends of conveyer belts are also duly.
13. That telescopic suit has been duly installed at the ends of the conveyer belts and the Respondent has installed the said telescopic suit at the ends of the conveyer belts.
14. That the CTO granted to the Respondent stipulated that green belt would be developed according to the guidelines issued vide Board Office Order No. H10405/220/2018/02 dated 16.02.2018, which have been duly complied by the Respondent.
15. That the Respondent has procured a valid permanent electricity connection (Connection No. CN0936017996) from Purvanchal Vidyut Vitran Nigam Ltd. and has been using only the electricity from the state department to operate the stone crusher.

16. That Separate energy meter for consumption of electricity used in water sprinkling and Water meter for measurement of quantity of water consumption are present.
17. That Respondent has duly installed all the pollution control devices which are perfectly operational and are being used by the Respondent. For example, the Respondent has installed telescopic suit at the end of conveyor belt.
18. The Respondent has also installed anti-smog guns for suppression of the dust in the premises of the Subject Crusher Unit. The applicant has also constructed breaking wall of 14 feet height as per the compliance of the conditions of the CTO, when the condition mandated only 12 ft.
19. That the Respondent has developed a good green belt in the requisite 33% of the total area in full compliance of the conditions prescribed by the UPPCB.

20. That the Respondent has installed closed metal sheet enclosures at dust emitting points. Additionally, all the openings provided for ventilation in the enclosures are covered.

21. That metallic road is installed inside the premises. Photograph of the same are collectively annexed in **ANNEXURE NO. 2 (Colly)** to the Affidavit.

22. That the required 4 anti-smog gun are established as has been repeatedly informed by UPPCB as well through their reports. Further, the Hopper into which raw material is unloaded is also duly covered.

23. That the Respondent has been readily taking active steps to improve the compliance by every stretch possible and that the answering respondent is grateful to this Hon'ble Tribunal for grant of this opportunity to present its compliance status before the Hon'ble Tribunal. The Answering respondent also seeks liberty to supplement the said affidavit, if required or upon the direction passed by this Hon'ble Tribunal.

24. That It is submitted that the Respondent has been fully complied with all the terms and conditions of the CTO, the licenses and the provisions of law and in such view of the matter, this Hon'ble Tribunal may be pleased to take the present Affidavit on record and treat it as part of record so that justice may be done.

Through



Ayush Mishra
Advocate for Respondent No.1
78A/3B Muir Road, Ashok Nagar, Allahabad- 211001
Email: office.ayushmishra@gmail.com
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Date: 28.01.2026



BEFORE THE NATIONAL GREEN TRIBUNA
PRINCIPLE BENCH, NEW DELHI

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IN THE MATTER OF:

Sampurna Nand

... Applicant

Versus

M/s R.K. Construction Company. & Ors.

...Respondents

AFFIDAVIT

I, Raj Kumar Singh, S/o Shri Vijay Pratap Singh, aged about 44 years, resident of Gau Ghat, Trimohani, Mirzapur, Uttar Pradesh – 231001, do hereby solemnly affirm and state as under:

1. That I am the proprietor of Respondent No.1 in the aforesaid O.A. No. 453/24 and am well conversant with the facts and circumstances of the case and competent to swear this Affidavit.

That I have read and understood the contents of the accompanying Affidavit and that the same are true and correct to the best of my knowledge and belief, and that no part of it is false and nothing material has been concealed therefrom.

That the Annexures 1 to 2, annexed to the Affidavit are True Copies of their respective originals.

Raj Kumar Singh

DEPONENT

Signature/T.I.
Identified
Advocate

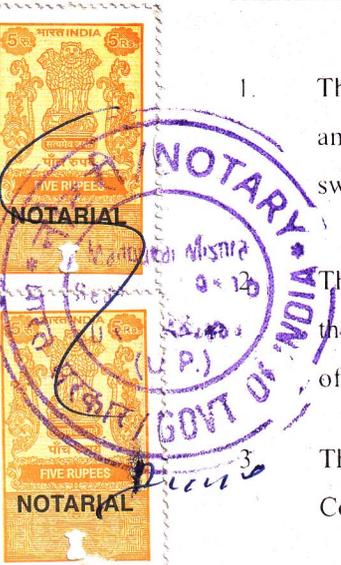
VERIFICATION

Verified at MIRZAPUR on this 28/01/2026 that the contents of the abovementioned affidavit are true and correct to the best of my knowledge, belief and ability, and no part of it is false and that nothing material has been concerned therefrom.

Raj Kumar Singh
DEPONENT

Signature/T.I.
Identified
Advocate

28/01/2026
[Signature]
Advocate





Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)
(Commercial or Industrial or Infrastructural or bulk user)
[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202210000420

Name of the Owner	RAJ KUMAR SINGH		
Address of the Applicant	Sonpur Ahraura Mirzapur	Application Form Serial No.	MRZP1022RIN0000
Date of Submission	17/10/2022	Specimen Signature	
Company Name	R. K. Construction Co.	Company Address	Village - Sonpur, Mirzapur

Location Particulars

District	Mirzapur	Block	RAJGARH
Plot No./Khasra No.	57 मि	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	07/11/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	91.44
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.50
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	2.00
Date of Energization (In Case of Electric Pump)	09/11/2022		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

about blank

1/2

//TRUE COPY//

M/s. R. K. Construction Company

Sonpur Ahraura Chunar Mirzapur 231301

S. No.	Fugitive Emission Source Locations	Check list for compliance of conditions of Environmental guidelines	Photo
1.	Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points	Water sprinklers installed with adequate designed nozzles .	
2.	Primary crushers, Secondary crushers, Screeners and tertiary crushers	Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.	
3	Covering of Conveyor belts from node to node with a thick sheet of suitable material	Covering of Conveyor belts	
4	At discharge points	Flexible Telescopic chute from top of discharge point to the ground level.	
5	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	Wind breaking wall	
6	Wind breaking wall	GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher	

M/s. R. K. Construction Company

Sonpur Ahraura Chunar Mirzapur 231301

7	Roads	Metalled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metalled	
8	Suppression of dust within the premises	Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re suspension	
9	Green belt	Plantation of 2-3 rows of tall trees around the periphery of crusher	
10	Display board	Display board at the entrance, having name of unit, contact details of owner and address of unit,	
11	Covering of vehicles	Covering of vehicles carrying any kind of material .	

M/s. R. K. Construction Company

Sonpur Ahraura Chunar Mirzapur 231301

Tree Details

1. Arjun – 200 Tree
2. Imali – 250 Tree
3. Kesemiya – 50 Tree
4. Plumeria Alba – 110 Tree
5. Grevillea Rubusta – 50 Tree
6. Erinthina Indica – 50 Tree
7. Anthocephalus Cadamba – 50 Tree
8. Celodrendren (Shrubs) – 1000 Tree

Total Tree - 1760 Tree

Sl. No.	Particular	Description
1.	Boundry Wall	Total Leanth of boundry wall is 760 mtr and 4.27 mtr (14 ft) hight has been made around the plant.
2.	Water Tanker	02 Pc.
3.	Anti Smoke Gun	04 Pc.
4.	Rain Water Gun	03 Pc.
5.	Boring	06 inch*6 inch , 1 Nos
6.	Number of tree	03 Row around the Boundry wall 1760 various types of tree.
7.	Green Belt	Green Belt developed in the plant area.
8.	Water Sprinkler	On the top of boundry wall around the plant
9.	Health Check-up	All employees has been done.
10.	Water Harvesting	A Pond has been constructed at the plant.
11.	C.C. Road	Access Road up to 165 mtr.
12.	CCTV Camera	09 Pc.
13.	Safety kit	All type safety kit is available the plant.

M/s. R. K. Construction Company

Sonpur Ahraura Chunar Mirzapur 231301



M/s. R. K. Construction Company
Sonpur Ahraura Chunar Mirzapur 231301



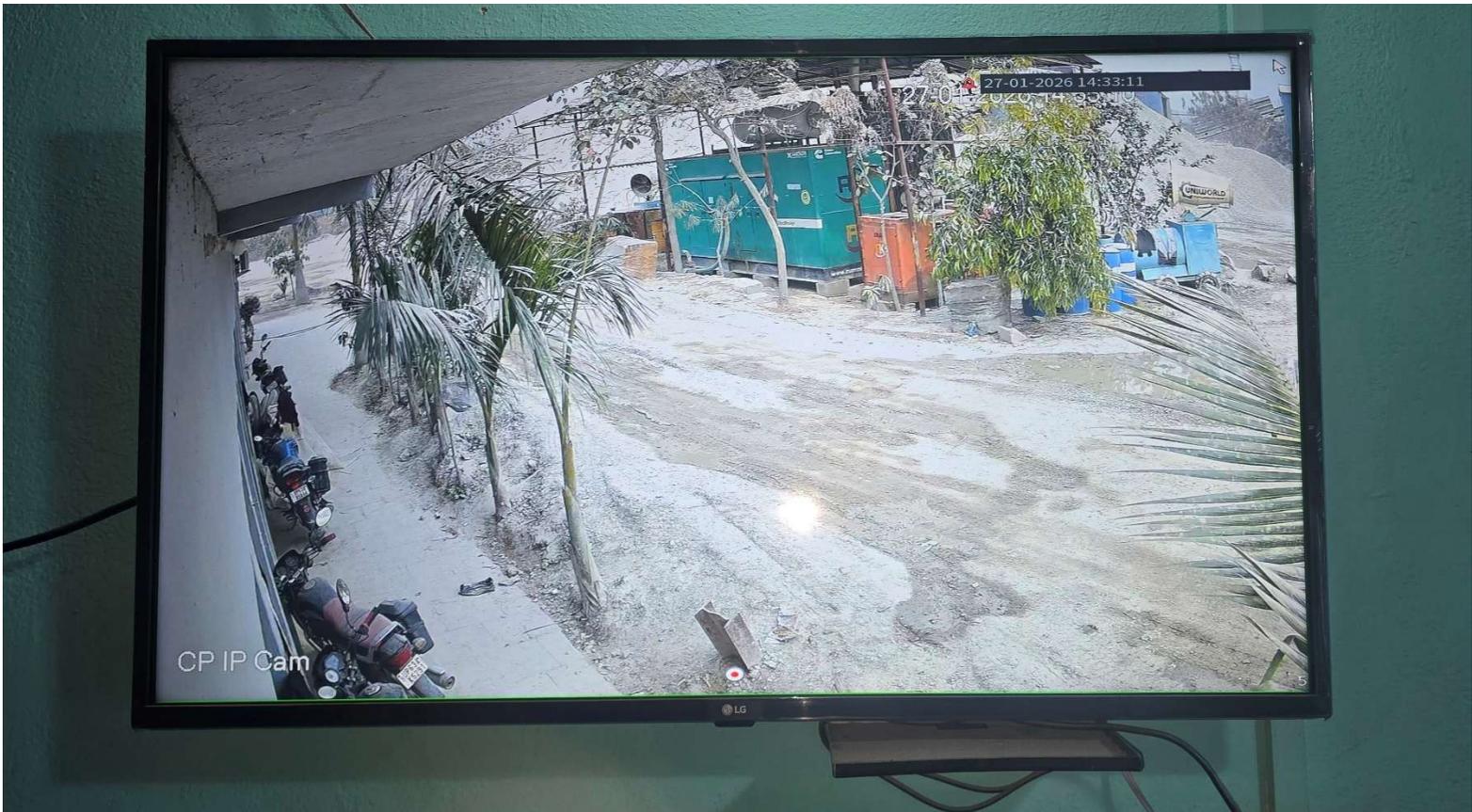
M/s. R. K. Construction Company

Sonpur Ahraura Chunar Mirzapur 231301



M/s. R. K. Construction Company

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M/s. R. K. Construction Company
 Sonpur Ahraura Chunar Mirzapur 231301



M/s. R. K. Construction Company

Sonpur Ahraura Chunar Mirzapur 231301



131, CHANDPUR, LOHTA ROAD, VARANASI - 221006

MOBILE : 9450345808
 GSTIN : 09AIIIPA3627M1Z4
 PAN : AIIPA3627M
 State : UTTAR PRADESH
 State Code : 019
 Email : technicovrns@gmail.com

Invoice No. 028	Invoice Date 8/7/23
P.O. No.	P.O. Date

M/s. R.K. Construction Company City Mirzapur State U.P. State Code 09
Gaughat GSTIN 09AIIIPA3627M1Z4 Tel. 9455077085

Sl.	Description of Goods	HSN	Quantity	Rate	Taxable Amount	IGST		CGST		SGST		Net Amount
						Rate %	Amount	Rate %	Amount	Rate %	Amount	
1.	Railgun 1 st B.S.P.		4 Pc	40000	16000			6	960	6	960	17920
2.	Multi cone Set		2 Pc	6500	13000			9	1170	9	1170	15340
Rupees In Words :					INVOICE AMOUNT							
Tax Amount of GST : <u>4260/2</u>					33260							

Tax Amount of GST : 4260/2

Reverse Charge Payable : N/A.

Transportation Details : N/A.

For TECHNICO

Auth. Sign.

Terms & Conditions :
 Goods once sold will not be taken back
 All disputes in Varanasi Jurisdiction only.
 Interest @ 18% P.A. will be charged if not paid on presentation
 E. & O.E.

Bank Details :
 Bank Name : Union Bank of India
 Branch : Chetganj (Varanasi)
 Account No. : 408001010037449
 IFSC Code : UBIN0540803

M/s. R. K. Construction Company

Sonpur Ahraura Chunar Mirzapur 231301

Challan/Receipt

M/S ANTRIKSA ENTERPRISES

GANDHIGHAT, BATHUA, MIRZAPUR-231001

028

Date 10/11/2022

RN.....

Name M/S. R.K. CONSTRUCTION COMPANY

Address SONPUR AHRAURA CHUNAR RAJGARH, MIRZAPUR-231301

S.N.	Discription	Rate	Qty	Amount	
				Rs	P
1	16 Ch NVR CP PLU 34K4164-F1	26500	1	26500 = 00	
2	10TB WD Hard disk	25500	1	25500 = 00	
3	4MP IP CP PLU 30mtd	3800	6	22800 = 00	
4	4MP IP CP PLU 60mtd	5500	4	22000 = 00	
5	POE Swich Giga 8 Port	3600	1	3600 = 00	
6	POE Swich Giga 4 Port	2300	1	2300 = 00	
7	Cat 6 cable full S.T.P (305mtd)	13500	1	13500 = 00	
8	5X5 coumng Box	60	10	600 = 00	
9	P2P M400 Power Beam	9500	2	19000 = 00	
	coumng installation charge	500	10	5000 = 00	
Total			37	140,800 = 00	

Amount in Word Rupees one lakh forty thousand eight hundred only

Note -

1. Payment to be made by cheque / Bank draft in favour of "ANTRIKSA ENTERPRISES".
2. Goods sold will not be taken back.
3. All goods warranty Terms and condition conduct according to manufacturer service center only.
4. All correspondence must be made at office address.
5. All disputes, if any, will be subject to Mirzapur Jurisdiction only.

For Antriksa Enterprises

Proprietor

Sign. or Seal

// TRUE COPY //